

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III (SPECIAL BENCH)

Item No.311
239/252/ND/2022

IN THE MATTER OF:

Economics Buildtech Pvt Ltd.

Vs.

ROC

.... APPELLANT

.... RESPONDENT

SECTION

U/s 252 Companies Act 2013

Order delivered on 13.01.2023

CORAM:

SHRI ATUL CHATURVEDI
MEMBER (TECHNICAL)

SHRI PRAVEEN GUPTA
MEMBER (JUDICIAL)

PRESENT:

For the Appellant

: Adv. Awnish Kumar

For the ROC

: Ssaurabh Indura, Company Prosecutor for ROC, Delhi

ORDER

Ld. Counsel representing the RoC submits that he has not received a copy of the Application. Ld. Counsel for the Appellant undertakes to supply the copy within three days on the e-mail of the Ld. Counsel representing the Respondnet.

List the matter for further consideration **02.02.2023**.

Sd/-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-

(PRAVEEN GUPTA)
MEMBER (JUDICIAL)